

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

RA 290/2000

in

OA 2627/1999

New Delhi this the 28 th day of September, 2000

(17)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)  
Smt. Mehta, Member (J)

S.P. Rampal  
S/O Late Sh. Mulkh Raj Rampal  
R/O A-1/6, Jyoti Nagar West  
Loni Road, Delhi-110032

.. Applicant

Versus

Union of India through the  
Secretary, Railway Board,  
Ministry of Railways, Rail Bhawan,  
Delhi.-1

.. Respondent

O R D E R (By Circulation)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Review Application 290/2000 has been filed by the applicant in OA 2627/1999 praying for re-call of the order dated 16.8.2000 and to allow the reliefs, as prayed for in the O.A.

2. A perusal of the Review Application shows that the applicant has tried to re-argue the case and has prayed that there is no limitation to the payments made on account of pay and allowances and pension as this is a continuous cause of action. He has also submitted that the judgement of the Hon'ble Supreme Court in M.R. Gupta Vs. UOI (1995) (5) Scale 29) also contains no bar to these claims. These submissions show that the applicant has agitated in the

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review application are more germane to grounds of appeal  
against the aforesaid order. In the facts and circumstances of the case as there are no grounds as contained in the provisions of Order 47 Rule 1 CPC read with Section 22(3)(f) of the Administrative Tribunals Act, 1985, to allow the review application, the same is accordingly rejected.

*Lakshmi Swaminathan*  
(Smt. Lakshmi Swaminathan )  
Member (J)

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